

O.A. 211/06

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Order dated: 10.11.2006

Though not listed, the matter is taken-up on mention.

Heard Ld. Counsel for both the parties.

Ld. Counsel for the Applicant has filed a memo seeking permission to withdraw the case. Hence, the case is allowed to be withdrawn and, as a consequence, stay order issued on 10.03.2006 stands vacated.

O.A. is disposed of being withdrawn.

*mpf*  
Member (Admn.)

Copies of order  
of 10.11.06 issued  
to counsel for both  
sides.

*h*  
10/11/06